

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 183 OF 2015 &
IA NO. 311 OF 2015

Dated: 9th October, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Star Wire (India) Vidyut Pvt. Ltd. Appellant (s)
Versus
Haryana Electricity Regulatory Commission & Anr. Respondent (s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Shubham Arya for R.2

ORDER

Learned counsel for the appellant submits that affidavit of service will be filed in the registry during course of the day.

Admit. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 26.11.2015. Dasti in addition is permitted.

List the matter on 26.11.2015. In the meantime, reply may be filed on or before 06.11.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 20.11.2015 after serving copy on the other side.

List the matter on **26.11.2015.**

(I.J. Kapoor)
Technical Member
Ts/dk

(Justice Ranjana P. Desai)
Chairperson